GOVERNMENT OF TELANGANA ABSTRACT

COVID -19 – Disaster Management Act, 2005 – Enforcement of wearing masks – Penalty for violation – Orders – Issued.

GENERAL ADMINISTRATION DEPARTMENT

G.O.Ms.No.82

Dated: 11.04.2021 <u>Read</u> the following:

- 1. The Disaster Management Act, 2005.
- 2. G.O.Ms No. 64, GAD, dated 07.05.2020.
- 3. MHA order no. 40-3/2020-DM(I) dated 23rd March 2021
- 4. G.O.Rt.No.68, G.A. (COVID) Dept. dated 27.03.2021

Whereas with the objective of preventing the spread of the COVID-19 disease, the wearing of face masks has been made mandatory in all public places, work spaces and means of transport in the G.O 2^{nd} read above.

2. Whereas it has also been mandated that any deviation in this regard shall attract prosecution under section 51 to 60 of Disaster Management Act, 2005 and section 188, IPC as well as other applicable laws.

3. It is further reiterated that failure to wear a face mask as mandated above shall attract a penalty of Rs. 1,000/-.

4. In exercise of powers conferred under the Disaster Management Act 2005, the undersigned, in his capacity as Chairperson, State Executive Committee hereby issues directions to all Collectors & District Magistrates and Commissioners / Superintendents of Police in the state to strictly implement the above instructions.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

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SOMESH KUMAR CHIEF SECRETARY TO GOVERNMENT

<u>To:</u>

The Director General of Police, Telangana, Hyderabad All the Collectors & District Magistrates in the state All the Commissioners of Police in the state All the Superintendents of Police in the state The Commissioner & E.O Prl Secretary, I&PR Dept. **Copy to:** The P.S to Principal Secretary to Chief Minister

The P.S to Chief Secretary to Government

The P.S to Principal Secretary, GAD SF / SC